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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed
as a separate compilation

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

INCOME-TAX

New Delhi, the 9th September 1977

S.O. 665(E).—In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:—

1. (B) These rules may be called the Income-tax (Fifth Amendment) Rules, 1977.

(2) They shall come into force on the 1st day of April, 1978.

2 In the Income-tax Rules, 1962, rule 5A shall be renumbered as rule 5B and before rule 5B as so re-numbered, the following rule shall be inserted, namely:—

“5A. Prescribed authority for investment allowance.—For the purposes of sub-section (2B) of section 32A, the “prescribed authority” shall be the Secretary, Department of Science and Technology, Government of India.”

[No. 1962/F. No. 142(16)/77-TPL]

S. N. SHENDE, Secy.

केन्द्रीय प्रत्यक्षकर बोर्ड

अधिसूचना

आयकर

नई दिल्ली, 9 सितम्बर, 1977

फा० आ० 665 (अ).—केन्द्रीय प्रत्यक्षकर बोर्ड, आयकर अधिनियम, 1961 (1961 का 43) की धारा 295 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आयकर नियम, 1962 में और संशोधन करते के लिए निम्नलिखित नियम बनाता है, अर्थातः—

1. (1) इन नियमों का संक्षिप्त नाम आयकर (पांचवां संशोधन) नियम, 1977 है।
(2) ये 1 अप्रैल, 1978 को प्रवृत्त होंगे।

2. आयकर नियम, 1962 में, नियम 5क को नियम 5ख के रूप में पुनः संख्यांकित किया जाएगा और इस प्रकार पुनः संख्यांकित नियम 5ख के पूर्व निम्नलिखित नियम अन्तःस्थापित किया जाएगा, अर्थातः—

“5क विनिधान भते के लिए विहित प्राधिकारी.— धारा 32क की उपधारा (2ख) के प्रयोजनों के लिए, “विहित प्राधिकारी” विज्ञान और प्रौद्योगिकी विभाग, भारत सरकार का सचिव होगा।”

[सं० 1962/फा० सं० 142 (16) /77-टी० पी० एल०]

एस० एन० शेंडे, सचिव।

महा प्रबन्धक, भारत सरकार मुद्रणालय, मिनटो रोड, नई दिल्ली द्वारा
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CENTRAL BOARD OF DIRECT TAXES
NOTIFICATION
INCOME-TAX

New Delhi, 20/9/77 Dept., 1977.

In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (47 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. (1) These rules may be called the Income-tax (Fifth Amendment) Rules, 1977.

(2) They shall come into force on the 1st day of April, 1978.

2. In the Income-tax Rules, 1962, rule 5A shall be re-numbered as rule 5B and before rule 5B as so re-numbered, the following rule shall be inserted, namely:-

'5A. Prescribed authority for investment allowance.-
For the purposes of sub-section (2) of section 32A, the "prescribed authority" shall be the Secretary, Department of Science and Technology, Government of India.'

[No. 1962/2.No.102(16)/77-III]

Sd/-

(D. N. SAHAI)
Secretary,

Central Board of Direct Taxes.